

HIGH COURT OF JAMMU & KASHMIR

(Office of the Registrar General at Jammu)

ORDER

No. 989

Dated: 07/11/2017

Whereas one Ms. Amandeep Kour along with seven others were engaged as Research Assistants in the High Court of Jammu and Kashmir vide High Court order No. 1187 dated 31.01.2017.

Whereas the aforesaid Ms. Amandeep Kour has submitted her resignation on 08-08-2017 and the same has been accepted.

Whereas the engagement of Ms. Amandeep Kour as Research Assistant made vide High Court order No. 1187 dated 31.01.2017, is hereby terminated with effect from the date of submission of resignation application i.e from 08.08.2017.

Whereas Ms. Shriya Sharma D/o Sh.Ajit Sharma R/o H.No. 109/5, Shiv Vihar, Jainpur Colony, Jammu, the candidate who figures next in the merit list, has conveyed that she will not be able to join and perform the duties of Research Assistant as presently she is pursuing LL.M from Department of Law, University of Jammu.

Therefore, sanction is hereby accorded to the engagement of Ms. Samriti Attri W/o Vivek Sharma (D/o Hari Ram Sharma) R/o 59, Buta Nagar Enclave, Lower Roop Nagar, Jammu who figures next in the merit list, against the position of Research Assistant that has become available due to the acceptance of resignation submitted by Ms. Amandeep Kour.

Ms. Samriti Attri is accordingly engaged as Research Assistant in the High Court of J&K, on consolidated honorarium of Rs. 15000/- per month on the following conditions:

1. The engagement will be purely on contractual basis initially for a period of one year and shall be governed as per the guidelines issued by the High Court vide Notification No.578 dated 30.08.2016 which has been duly notified in the Government Gazette and uploaded on the official website of the High Court.
2. The selected candidate shall furnish an undertaking before the Registrar General in terms of guideline No.8 of Notification No.578 dated 30.08.2016 as per Schedule-I of the Guidelines under reference, within seven days from the date of order failing which he/she shall not be allowed to take up the assignment.

By order

No:- 27537-56/RS
Copy of above forwarded to the :-

(Sanjay Dhar)
Registrar General
Dated:- 07/11/2017

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
2. Secretary to Hon'ble Mr. Justice _____
..... for kind information of Their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu for information.
4. Registrar Judicial, High Court Wing, Jammu /Srinagar, for information and necessary action.
5. The CPC, e-Courts for uploading the same on the website of the High Court.
6. Ms. Samriti Attri W/o Vivek Sharma (D/o Hari Ram Sharma) R/o 59, Buta Nagar Enclave, Lower Roop Nagar, Jammu for information and necessary compliance.
7. Order file.

Registrar General